

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNAOA No.419 of 2006Date of order : 18th December, 2006C O R A M

Hon'ble Mr. Justice P.K.Sinha, Vice-Chairman
Hon'ble Mr. S.N.P.N.Sinha, Member[Admn.]

Anjani Devi Applicant

Vrs.

Union of India & Ors. Respondents.

Counsel for the applicant : Shri B.K.Singh
Counsel for the respondents : Shri S.K.Tiwari, ASC

O R D E R [ORAL]Justice P.K.Sinha, Vice-Chairman :-

Heard the ld. counsel for the applicant and the ld. ASC for the respondents.

2. The applicant being daughter of late Azad Chandra Yadav has come for appointment on compassionate ground submitting that her father was appointed as Postman but somehow he was not allowed to join on the post and expired on 26.3.1997, being murdered. Thereafter the applicant



has come up with this application dated 10.3.2006.

3. When certain queries were made, the ld. counsel for the applicant admitted that the applicant had not worked as a Govt. servant, for whatsoever the reason, but since he was appointed and not allowed to join, the applicant had filed representations at Annexure-A/13 and A/14 which have not been responded to. The ld. counsel for the applicant has also filed M.A. No.368 of 2006 which is for condonation of delay in filing the O.A. After some arguments, the ld. counsel for the applicant submits that he be permitted to withdraw this application with a view to pursue his representation filed before the Chief Postmaster General, Bihar Circle, Patna.

4. Permitted. This O.A. and the M.A. No.368 of 2006 are, thus, disposed of as withdrawn. The applicant, if so advised, may pursue his representation filed before the authorities concerned.


[S.N.P.N.Sinha]M[A]


[P.K.Sinha]VC

mps.